

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11759/2019
(Arising out of impugned final judgment and order dated 25-04-2019
in LPA No. 184/2019 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

M/S. RVG METALS AND ALLOYS PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.76094/2019-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.76095/2019-PERMISSION TO
FILE LENGTHY LIST OF DATES
[ONLY D NO. 20131/2019 TO BE LISTED ON 22.7.2019 AGAINST THIS
MATTER])

WITH Diary No(s). 20131/2019 (II-C)

(IA No. 89830/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENTIA No. 89827/2019 - PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN
COPY OF IMPUGNED ORDER)

Date : 22-07-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. Rajat Nair, Adv.
Ms. Shraddha Deshmukh, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Gurmeet Singh Makker, AOR

For Respondent(s) Mr. Vikas Singh, Sr. Adv.
Mr. Varun Singh, Adv.
Mr. Gautam Talukdar, AOR
Mr. Kartikeya Singh, Adv.
Mr. Sarvaswa Chhajjer, Adv.

Mr. P. N. Puri, AOR

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Diary No(s). 20131/2019

List along with SLP(C) No.11759/2019.

(NARENDRA PRASAD)
COURT MASTER(JAGDISH CHANDER)
COURT MASTER